

ITEM NO.19

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4439/2021
(Arising out of impugned final judgment and order dated 12-04-2021
in CRM No. 2033/2020 passed by the High Court At Calcutta)

MONIRUL ISLAM

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

(IA No.71440/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.71441/2021-EXEMPTION FROM FILING O.T. and IA
No.71439/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 71440/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 71441/2021 - EXEMPTION FROM FILING O.T.
IA No. 71439/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 4545/2021 (II-B)

(FOR FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON
IA 72980/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
72982/2021

FOR EXEMPTION FROM FILING O.T. ON IA 72983/2021

IA No. 72982/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 72983/2021 - EXEMPTION FROM FILING O.T.

IA No. 72980/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 4441/2021 (II-B)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
71454/2021

FOR EXEMPTION FROM FILING O.T. ON IA 71456/2021

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
71457/2021

IA No. 71454/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 71456/2021 - EXEMPTION FROM FILING O.T.

IA No. 71457/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 4437/2021 (II-B)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 71426/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 71427/2021

FOR EXEMPTION FROM FILING O.T. ON IA 71428/2021

IA No. 71427/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 71428/2021 - EXEMPTION FROM FILING O.T.

IA No. 71426/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 4461/2021 (II-B)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 71737/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 71738/2021

FOR EXEMPTION FROM FILING O.T. ON IA 71739/2021

IA No. 71738/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 71739/2021 - EXEMPTION FROM FILING O.T.

IA No. 71737/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Ms. Bansuri Swaraj, Adv.
Mr. Siddharth Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Akash Singh, Adv.
Mr. Nihar Dharmadhikari, Adv.
Ms. Sampriti B, Ad.
Ms. K. Mukherji, Adv.
Mr. Nirnimesh Dube, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Ravinder Singh, Adv.
Ms. Raveesha Gupta, Adv.
Ms. Mantika Haryani, Adv.
Mr. Sanjeev Kaushik, Adv.
Mr. Prastut Dalvi, Adv.
Mr. Devvrat Singh, Adv.
Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Feeling aggrieved and dissatisfied with the impugned order(s) passed by the High Court by which though the High Court has granted the anticipatory bail to the petitioners, the same is restricted only for a period of four weeks and within which time, the petitioners are directed to appear/surrender before the jurisdictional court and pray for regular bail, the original accused in respective FIRs has preferred the present application(s)/petition(s).

Having heard the learned senior counsel/counsel appearing for the respective parties and in the facts and circumstances of the case, we modify the impugned judgment(s) and order(s) passed by the High Court and direct that in case of arrest of the petitioners in connection with the respective FIRs, the petitioners be released on bail on the terms and conditions which will be determined by the learned trial court. However, at the same time, the petitioners to move an appropriate application/applications before the concerned court for regular bail which may be considered in accordance with law and on its/their own merits without in anyway being influenced by the grant of anticipatory bail and that such application/applications be filed within a period of four weeks from today. Till then, the present order shall operate. With all these observations, special leave petitions stand disposed of.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(NISHA TRIPATHI)
ASSISTANT REGISTRAR